In The Central Administrative Tribunal Jaipur Bench, Jaipur

Orders

1.4.2002

Date of Order

None present for the applicant. Mr. N.C.Goyal, Counsel for the respondents.

In this Contempt Petition applicant, Ummed prayed that contempt proceedings be initiated against the contemnors for wilful noncompliance of this Tribunal's order dated 21st September, 2001 passed in O.A. No. 151/2001.

learned counsel for the respondents submits that as per the direction of this Tribunal, a sum of Rs. 28,000/- had already been paid to the applicant on 18th January, 2002 and he has, therefore, prayed that this Contempt Petition does not survive. also submitted The respondents have Acquittance Roll duly signed by the applicant. We are satisfied that full compliance of our order has been made by the respondents and the Contempt Petition, therefore, does not survive. The Contempt Petition is dismissed and the notices are discharged.

Member (Admv)

Member (Jud1)